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PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 22(RE-2003)/2002-2007
NEW DELHI: 14th November, 2003.

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Export and Import Policy, 2002-2007(RE 2003), the Central Government hereby makes the following amendments in the ITC (HS) Classifications of Export and Import Items, 2002-2007 published on 31st March, 2002 as amended from time to time, namely:-

"The conditions listed at S No. (2) (iii), (2) (iv) and (2) (v) of the Import Licensing Notes to Chapter -1 of ITC (HS) Classifications of Export & Import items shall stand deleted."

This issues in Public Interest.

(L. MANSINGH)
Director General of Foreign Trade

and ex-officio Additional. Secretary to the Govt. of India